

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 3700 of 2019

1. Sanjay Singh
2. Pinku Singh & Pinku Kumar Singh
3. Paresh Sah @ Paresh Kumar Sah
4. Sukhraj Prasad Sah.....

Petitioner(s)

Versus

State of Jharkhand.....

Opp. Party(s)

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Coram: Hon'ble Mr. Justice Ananda Sen

Through:-Video Conferencing

For the Petitioner

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: Mr. Onkar Nath Tiwary, Advocate

For the State

: Mr. R.P.Singh, A. P.P.

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5/10.09.2020 Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

Learned counsel for the petitioner undertakes to deposit the deficit court fee within two weeks from today. Rest of the defects stand ignored.

Counsel for the petitioner submits that arising out of the same FIR, co-accused has approached this Court by filing Cr.M.P. No. 4082 of 2018. He submits that this Court after hearing the aforesaid case adjourned the same after granting interim relief to the petitioner therein. He also produced a copy of the order dated 05.08.2019, passed in the aforesaid case.

Considering the aforesaid submission and after going through the order dated 05.08.2019, I direct the office to list this case alongwith Cr. M.P. No. 4082 of 2018.

In the meantime, further proceedings of Dumka (Town) P.S. Case No. 151 of 2018 (G.R. No. 786/2018), shall remain stayed so far as these petitioners are concerned.

(Ananda Sen, J)